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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

O.A.955/96

Between:

Date: 5-10-1998

1. E. Siddiramaiah
2. K. Vasudevan
3. E. Muralikrishna

.. Applicants

A N D

1. The Union of India,  
General Manager,  
South Central Railway,  
Secunderabad.
2. The Chief Personnel Officer,  
South Central Railway,  
Secunderabad.
3. The Deputy Chief Mechanical Engineer,  
Carriage Repair Shop, South Central  
Railway, Tirupathi.
4. The Workshop Personnel Officer,  
Carriage Repair Shop, South Central  
Railway, Tirupathi.
5. J. Murali ,  
HSK III, General Fitter, CRS SC Rly.,  
Tirupathi.
6. N. Ashok Kumar,  
HSK II, Machinist, CRS SC Rly.,  
Tirupathi. .. Respondents.

Counsel for the applicants: Mr. S. Ramakrishna Rao

Counsel for the respondents: Mr. V. Bhimanna  
*Mr. P. Siddhar Adel*

Coram:

Hon'ble Shri H. Rajendra Prasad, Member (A) *Om SW*

Hon'ble Shri B.S. Jai Parameshwar, Member (J)

*Pr*

...2/-

O.A. 955/96

Date: 5-10-1998

## JUDGEMENT

(Per Hon'ble Shri H. Rajendra Prasad, M(A))

Heard Mr. S. Ramakrishna Rao for the applicant and Mr. V. Bhimanna for the respondents.

2. The facts and circumstance of this OA are identical to those contained in OA 624/96 disposed of by this Tribunal on 21-8-98. The following orders which were passed in the said OA shall therefore be complied with in this case as well.

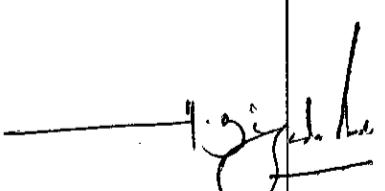
"R-4 should fix up a meeting with the applicant on a mutually agreeable date to examine the issue as indicated above and prepare a joint note recording the views of both sides. If there are no differences the same also should be recorded. If there is a difference in the views then that note should be put up to R-2 deciding the issue on the basis of the existing rules and the direction of this Tribunal given earlier which has been indicated above in a concise form. In case it is found necessary for R-4 to call R-5 and 6 also he may issue notice to them also to attend the meeting.

Time for compliance is two months from the date of receipt of a copy of this order."

3. Thus the OA is disposed of.

  
(B.S. JAI PARAMESHWAR)  
Member (J)

MD

  
(H. RAJENDRA PRASAD)  
Member (A)

  
Dictated in the open court  
Dated: 5-10-1998

**Copy to:**

1. The General Manager, South Central Railway, Secunderabad.
2. The Chief Personnel Officer, South Central Railway, Secunderabad.
3. The Dy.Chief Mechanical Engineer, Carriage Repair Shop, South Central Railway, Tirupathi.
4. The Workshop Personnel Officer, Carriage Repair Shop, South Central Railway, Tirupathi.
5. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT, Hyderabad.
6. One copy to Mr.V.Bhimanna, Addl.CGSC, AT, Hyderabad.
7. One copy to Mr.P.Sridhar Reddy, Advocate for R.5 & 6.
8. One copy to D.R(A),CAT, Hyderabad.
9. One duplicate copy.

YLKR

26/10/98

(2)

II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPR VED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

H. Rajendra Prasad

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWAR :  
M(J)

DATED: 5/10/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

C.A.NO. 955/96

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

